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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

C.A. 337/88

Date of decision: 4.10.1993

Ajeet Singh Singhvi

... Petitioner.

Versus

Union of India, through  
The Secretary,  
Department of Personnel & Training,  
Government of India,  
New Delhi and Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - Shri S.C. Luthra, Counsel.  
For the respondents - None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

Shri Luthra submits that he cannot argue this case for want of instructions from his client. He has, however, brought to our notice a judgement which the petitioner has obtained from the Jodhpur Bench in T.A. 5/92, decided on 9.2.1993 which has been reported in 1993(2) CAT All India Service Law Journal, 113. In that case, the petitioner earned a direction to the Central Government to issue within 3 months of the order the requisite notification under Regulation 9 of the Promotion Regulations for appointment of the applicant to the State Cadre of IAS w.e.f. 5.3.1984 or the date from which any officer senior to him in the select list of 1980 was appointed to IAS, whichever is later. It appears that in view of this order which he has secured in his favour, he is

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not interested in prosecuting this case. In this background,  
this application is dismissed. No costs.

*Prabhakar*

*Prabhakar*  
(S.R. ADIGE)  
MEMBER(A)

(V.S. MALIMATH)  
CHAIRMAN

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